

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**

ITEM No.02  
**CP (IB) No.244/BB/2018**

**IN THE MATTER OF:**

M/s. Dena Bank

... Petitioner

v.

M/s. Kavveri Telecom Infrastructure Limited

... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP**

**Order delivered on 30.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

The RP : Ms. Ramanathan Bhuvaneshwari

**ORDER**

Report filed by RP is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

Report disposed of.

*Post the case on 20.08.2021.*



**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**